

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice issued to the petitioner counsel on the notice board to take steps for service of notice on R-3 latest by 24/10/01.

S.O.

MB
18/10/01

1. Counter not filed by R-2
2. A.D. not returned from R-1
3. No steps taken for service of notice on R-3 even after issue of notice under Rule-26 of C.A.T Rules and practice on 18.10.01

B
25/10/01

Regd.

24-10-2001.

Applicant failed to take steps for service of notice on R-3 and so put up before the Bench for further orders.

24/10/2001

REGISTRAR

- 1) Consider by R-2 not filed.
- 2) A.D. not back from R-1.
- 3) no steps has been taken by the petitioner counsel for service of notice on R-3.

Bench

MB
21/11/01

order dated 29.01.02.

At request four weeks more time is allowed to file counter.

Ad. counsel for petitioner is also allowed four weeks time to take steps for service of notice on respondent no. 03. adjourned to 05.03.02.

vice-Chairman.
21/11/01
Member (J).

Order dated 5.3.02

Four weeks' time is allowed to R-1 to file counter. call on 08.04.02.

Shri L. Pani for the applicant seems and is allowed two weeks' time to take step for issuance of notice to R-3, failing which the O.A. will be dismissed without reference to the Bench.

Member (J)